

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II
SPECIAL BENCH

12. IA 273/2024 in C.P. (IB)/1796(MB)2017

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KISHORE VEMULAPALLI
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2024**

NAME OF THE PARTIES:- **IA 273/2024 Rakesh Ranjan Vs. State Bank of
India**
IN THE MATTER OF
Hallmark Metals Pvt. Ltd.
V/s
Anad Teknow Aids Engineering India Ltd

Section: Rule 11 of NCLT, 2016 U/s 9 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 273 of 2024

Presence:-

Mr. Subir Kumar a/w Disha Shah and ayushi Adhikari, Adv. ... for Applicant

None ... for Respondent

This Application is filed by the Applicant/original Respondent to set aside the order dated 24.11.2023 passed in IA 3945 of 2022 and to take on record the reply in the original Application. List this matter for hearing before the regular bench on **31.07.2024.**

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)